

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 101
IB- 590/ND/2020

IN THE MATTER OF:

Time Equipment Pvt. Ltd. ... Applicant/Petitioner

Vs

Lotus Greens Developers Pvt. Ltd. ... Respondent

Order under Section 9 of IBC.

Order delivered on 01.12.2020

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashish Aggarwal, Adv.

For the Respondent :

ORDER

Learned Counsel for the applicant states that application was served in the month of March 2020. Service affidavit has been filed. Service is complete through hand delivery and other modes. Learned Counsel further states that urgent hearing application was also served on the Corporate Debtor through registered email along


with advance copy. None appeared for the Corporate Debtor.
Corporate Debtor to proceeded ex parte.

List on 14.12.2020.

Let copy of this order be served to the Corporate Debtor by the
Learned Counsel for the applicant.



SUMITA PURKAYASTHA
MEMBER (T)



DR. DEEPTI MUKESH
MEMBER (J)